

August, 1981 regarding withdrawal of enhanced price of plots at Gurgaon and state:

(a) the amount enhanced by courts per sq. yard and the amount increased on allottees per sq. yard;

(b) whether the amount increased on plot holders is double the amount enhanced by the courts; if so, the reasons therefor, when the initial price of plots had included development charges also; and

(c) the total acreage of land acquired, compensation paid and plots carved out area-wise in sector IV and VI urban State, Gurgaon?

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH):** (a) to (c). The information is being collected and will be laid on the table of the Sabha.

**Recovery from Translators in Cen-
tral Water Commission**

3582. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of IRRIGATION be pleased to state:

(a) is it a fact that the pay of the Translators Grade-II appointed in Central Water Commission since May, 1977 was fixed at the initial start of the pay scales of Rs. 425-700 from the date of their joining;

(b) is it also a fact that such fixations were vetted by the D.P.A.R.;

(c) if so, as to how the question of recoveries from these persons have come up; and

(d) action taken to stop the recoveries?

**THE MINISTER OF STATE IN THE
MINISTRY OF IRRIGATION (SHRI
Z. R. ANSARI):** (a) Yes, Sir.

(b) and (c). The Department of Personnel and Administrative Reforms vide their decision dated 27th October, 1980 agreed to the fixation of pay of these Translators Grade-II

at the minimum of their pay-scale of Rs. 425-700 with effect from their respective dates of appointment in the grade, ruling that no arrears would be admissible and all payments made in excess would be recoverable from the officers concerned. In pursuance of this decision and in consultation with the Ministry of Finance, the Ministry of Irrigation is making recoveries of all excess payments made prior to 27th October, 1980.

(d) Does not arise.

Centrally Sponsored Irrigation Schemes for Karnataka

3583. SHRI JANARDHANA POOJARY: Will the Minister of IRRIGATION be pleased to state:

(a) the names of the Centrally sponsored schemes on major irrigation sanctioned for the State of Karnataka;

(b) what is the estimated cost each of these schemes and period of construction in each case;

(c) the total acreage under irrigation at present; and

(d) the total acreage of land that will be perennially irrigated after the completion of these schemes?

**THE MINISTER OF STATE IN
THE MINISTRY OF IRRIGATION
(SHR Z. R. ANSARI):** (a) There is no Centrally sponsored major irrigation scheme in Karnataka.

(b) to (d). Do not arise.

Sugar Factories of Karnataka

3584. SHRI JANARDHANA POOJARY: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of districts in Karnataka where the sugar factories in co-operative sector or public sector have been installed or the sites selected and approved for installation in future;

(b) the total amount spent so far and earmarked during 1981-82;

(c) the dates of completion of in-

stallation of already installed factories and their sugar production till November, 1981; and

(d) their loss or profit per year for the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN):

(a) and (c). Three Statements are attached. [Placed in Library. See No. LT-3086/81] Statement-I indicating the districts and locations of sugar factories which have been installed in Cooperative and Public Sectors in Karnataka with their year of installation. Statement-II giving the districts and proposed locations of sugar factories licensed in Cooperative and Public Sectors in Karnataka and are in the process of installation. Statement-III giving the sugar production of installed sugar factories in Cooperative and Public Sectors in Karnataka since 1950-51 from the year of their installation.

(b) and (d). The information is not readily available and is being collected. This will be laid on the Table of the Sabha as soon as it is available.

Flood Control Scheme from Karnataka

3585. SHRI JANARDHANA POOJARY: Will the Minister of IRRIGATION be pleased to state:

(a) whether Karnataka Government has sent any proposal/scheme regarding the operation of flood control in the State of Karnataka for approval;

(b) if so, the details thereof; and

(c) reaction of Government on it?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) No, Sir.

(b) and (c). Do not arise.

Implementation of Land Reforms in States

3586. SHRI JANARDHANA POOJARY: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the amount of financial assistance given by Centre to various States during the last three years for the implementation of land reforms in the States;

(b) the progress made in each State so far; and

(c) the amount earmarked and actual amount given to each State during 1981-82 for the purpose?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) A statement is appended.

(b) so far, funds amounting to Rs. 15.91 crores have been released to the States both by way of loans and as grants to provide assistance to assignees of ceiling-surplus land to take to productive agriculture. The assistance is available in respect of lands distributed after 1-1-1975. State Governments have reported utilisation of Rs. 9.17 crores and are in the process of utilising the balance. The assistance is utilised to support a variety of activities like land development, irrigation and purchase of inputs. The scheme, after its modification in 1979-80, provides for an assistance of upto Rs. 1000/- per hectare and for equal sharing of the expenditure between the Union and State Governments.

(c) A provision of Rs. 3.98 crores has been made for the scheme during the current financial year. So far, a sum of Rs. 53.26 lakhs has been released (Rs. 25 lakhs to Bihar and Rs. 38.26 lakhs to Uttar Pradesh).